

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-2" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI O.P. KANT, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.5219/Del/2019
निर्धारणवर्ष/Assessment Year:2014-15

Bhavya Gopichand Bhambhan 445, Kohat Enclave, Pitampura, New Delhi.	बनाम Vs.	ITO Ward 40(2), New Delhi.
PAN No. AWKPB9450D		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Ms. Khushboo Arora, CA
राजस्वकीओरसे /Revenue by	Shri S.S. Negi, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	13.01.2021
उद्घोषणाकीतारीख/Pronouncement on	13.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-34, New Delhi dated 28.03.2019 for AY 2014-15.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter is settled in Vivad se Vishwas Scheme, 2020 and Form No. III have already been issued in favour of the assessee.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 13.01.2021.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 13.01.2021

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi